

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P.No. 42(ND)/2010

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
03.10.2017**

NAME OF THE COMPANY: M/s Subodh Kumar Jain & Ors. Vs. M/s Valaya
Cloathing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Manoj Kumar Garg, Advocate Mr. Siddhartha Patra, Advocate		
	For the Respondent (s)	: Mr. Arun Saxena, Advocate Ms. Nalini, Advocate		

ORDER

The Affidavit has been filed on behalf of the Respondent company, deposing that Respondents No.2 and 3 have been disqualified as Directors by the office of ROC. It appears that the Petitioner is the only Director of today of the Respondent company as on date.

Ld. Counsels consent to the convening of the EOGM for the purpose of electing two Directors and have prayed for a date, time and venue to be fixed by the Bench. Accordingly, with their consent and keeping in view that the situation requires an early action, we direct that EOGM to be held on Saturday, the 7th October, 2017 at 11 AM at the Registered Office of the Respondent company.

As all 5 shareholders are duly represented through their counsels before us, notice to them is duly accepted by their respective counsels.

To come up on 11th October, 2017 for final disposal. The case shall be listed on a day to day basis for final disposal and no adjournment shall be granted.

- Sd-
(S. K. Mohapatra)
Member (T)

- Sd-
(Ina Malhotra)
Member (J)